



1

WP-19447-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 2nd OF JULY, 2025

WRIT PETITION No. 19447 of 2025

SATYENDRA PRASAD MISHRA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Roop Singh Maravi - Advocate for petitioner.

Shri Ritwik Parashar - Government Advocate for respondents/State.
.....

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Corpus has been produced in Court by Ms. Ankita Mishra, Sub Inspector of Police Station Sagra, District Rewa (M.P.)

She states that she is a major. She is born on 01.12.2006. She states that she had left her parental home of her own will and has now performed the marriage with respondent No.5. She states that she is not in any wrongful confinement and of her own free will left the home and does not wish to return her parental house.

In view of the above, no further orders are called for.

The petition is accordingly disposed of.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(VINAY SARAF)
JUDGE